COLLAPSE OF ASAR MAHAL AT BIJAPUR

*234. DR. RAGHUBIR SINH: Will the Minister for Education be pleased to state:

(a) whether the Asar Mahal at Bijapur has collapsed recently and has been reduced to a condition beyond any possible restoration;

(b) when it was last repaired and what was the amount spent on these repairs; and

(c) whether Government were aware of its dilapidated condition when repairs were last carried out?

THE DEPUTY MINISTER FOR EDU-CATION (DR. MONO MOHAN DAS): (a) A part of the Asar Mahal collapsed on April 29th 1956 but it cannot yet be said whether the damage is (beyond restoration.

(b) Information is being collected.

(c) Yes.

DR. RAGHUBIR SINH: May I bring it to the notice of the hon. Deputy Minister that some repairs were carried out when the hon. Prime Minister was to visit that part of the country and that this collapse has taken place only about a fortnight after that?

DR. MONO MOHAN DAS: Sir, I have not got any detailed information on that point.

DR. RAGHUBIR SINH: May I know whether the hon. Deputy Minister proposes to collect any information and place it on the Table of the House in this connection? Sir, it is of vital importance to know why when these monuments which are all protected monuments are temporarily reparied for the Prime Minister to have a look at them should, even with those repairs, have thus collapsed? That shows how the Department is mismanaging things.

MR. CHAIRMAN: That is not a question.

SHRI BHUPESH GUPTA: Sir, he wants to know whether the Department is mismanaging it.

SHRI S. MAHANTY: May I know whether it is a monument of national importance? Was it declared a monument of national importance by Parliament?

 D_{R} . MONO MOHAN DAS: Sir, it was under the Central Directorate of Archaeology before the new Constitution came into force. The declaration of monuments of national importance came in with the Constitution. This monument was under the Government of India, Archæological Department before the Constitution came into force.

SHRI S. MAHANTY: Do we take it, then that the maintenance of this monument was a charge on the Education Ministry of the Government of India and if so, what repairs did they undertake and what technical advice did they take in the matter? Why did such a valuable monument collapse?

MR. CHAIRMAN: How many questions? One, two, three, four five?

DR. MONO MOHAN DAS: Sir, I would request the hon. Member to put one question at a time, because I have got a very short memory.

Sir, before the year 1946, these monuments were preserved by the P.W.D. of the State in which the monument is situated. So far as this particular monument is concerned it is more than three hundred years old and the wooden roof has collapsed. The roof was built of wood and the wood we found on examination by engineers, who went there, had no life in it, it had no strength at all. So it collapsed.

DR. RAGHUBIR SINH: Sir, may I take it that this monument was not declared one of national importance when the Act of 1949 was passed?

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DR. MONO MOHAN DAS: It was under the Central Directorate of Archæology before 1950 also.

DR. RAGHUBIR SINH: Was it not declared as a monument of national importance?

(No answer.)

SHRI V. K. DHAGE: Sir, the reply of the hon. Deputy Minister is not satisfactory. We want to know whether there is any organisation to take care of these important monuments and to see that they do not collapse? If so, why did they not attend to this monument? How did it collapse even after repairs?

DR. MONO MOHAN DAS: A visit of the Prime Minister does not add additional life to the monument.

SHRI V. K. DHAGE: But this monument was in a dilapidated condition. What care was being taken against a collapse?

MR. CHAIRMAN: There is no use pursuing the matter. Next question.

ROYALTY REMITTED ABROAD

*223. SHRI H. C. DASAPPA (ON BEHALF OF SHRI M. VALIULLA): Will the Minister for FINANCE be pleased to state:

(a) the amount sent abroad industry-wise, as royalty in each of the last five years; and

(b) the amount of such royalty received by each country during the same period?

THE DEPUTY MINISTER FOR FINANCE (SHRI B. R. BHAGAT): (a) Information is not available as the Reserve Bank of India, who keep statistics of royalty remittances, do not maintain the same industry-wise.

(b) A statement is attached. [See Appendix XIII, Annexure No. 55.].

SHRI H. C. DASAPPA: May I know, Sir, whether the Government is aware 38 R.S.D.-2 of the fact that the total amount of the royalties sent out of India to foreign countries has doubled during the course of last year? In the year 1954 it was Rs. 44.60 lakhs and in 1955 it is Rs. 88.99 lakhs.

SHRI B. R. BHAGAT: Yes, Sir, the Statement provides that information.

SHRI H. C. DASAPPA: May I know then what has accounted for this doubling of the royalty going out of India?

SHRI B. R. BHAGAT: This is an abnormal rise, presumably due to the fact that the factories started during the last three or four years and employing foreign technical knowhow, had begun to turn out goods during the year.

SHAR H C. DASAPPA: May I know why it is difficult for the Finance Department to maintain the information industry-wise? That is very necessary to enable us to keep track of the progress in this direction and to see whether a lot more of royalties are not going out of the country than need be the case.

SHRI B. R. BHAGAT: This information is being maintained by the Reserve Bank of India and they have not maintained it industry-wise. The difficulty might be due to the keeping of a lot of statistics and the compilation work involved. As for the second part of the question, that it is necessary to maintain the information industry-wise in order to be able to keep track of the royalties, I think, . that is not tenable, because all royalty agreements are approved by the Reserve Bank of India, who on their own part, consult the Government of India before any royalty agreement is approved.

SHRI H. C. DASAPPA: In view of the fact that there is no royalty that goes out of India except under certain terms and agreements, may I know what is the difficulty in the Ministry keeping copies of those agreements